## Directorate General of Foreign Trade UdyogBhawan **DES-V Section**

The Meeting No.04/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 26.05.2016 and actually held on 09.06.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohali, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.03/AM-17 dated 12.05.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.04/AM-17 dated 26.05.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below

MEETING NUMBER

: 4/84-ALC3/2016 MEETING DATE: 26.05.2016

Case No.:10/28/84-

Party Name: BHARAT SILKS Meet No/Date: 4/84-

Status: Deferred

ALC3/2015

ALC3/2016 26.05.2016

HO File :01/84/050/00342/AM16/ **RLA File** 

Lic.No/Date:0710104362 Defer

22.05.2014

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that reply of the firm has been received on 26.04.2016 through email and same was sent NC decided to wait for their to DC(MSME) on 11.5.2016 for examine/comments of the case. comments. The case stands deferred for re-listing on 23.06.2016.

Case No.: 20/22/84-ALC3/2015

Party Name: NOWOTEK TEXTILES PVT. LTD.,

:07/24/040/00034/AM15/

Meet No/Date:4/84-

Status: Deferred

ALC3/2016 26.05.2016

HO File

RLA File

Lic.No/Date:0510395227 Defer

2 :01/84/050/00216/AM16/

:05/24/040/00204/AM16/

06.08.2015

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm's application has been sent to DIPP on 23.05.2016 for examine/comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 23.06.2016.

Case No.:1/20/84-ALC3/2015 Party Name:POLY LOGIC

Meet No/Date:4/84-

Status: Deferred

INTERNATIONAL PVT. LTD,

ALC3/2016

26.05.2016

HO File

RLA File

Lic.No/Date:5610004680 Defer

3:01/84/050/00189/AM16/

:56/24/040/00022/AM16/

14.09.2015

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for examine/ comments of the case. NC decided to remind them for furnish the expedite comments. The case stands deferred for re-listing on 23.06.2016.

Case No.:22/24/84-ALC3/2015

Party Name:LOYAL TEXTILE MILLS LTD Meet No/Date:4/84-

Status: Deferred

ALC3/2016 26.05.2016

HO File

4 :01/84/050/00274/AM16/

RLA File :35/24/040/00030/AM16/ Lic.No/Date:3510044802 Defer

30.09.2015

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.06.2016.

Case No.:2/24/84-ALC3/2015 Party Name:THREADS

Meet No/Date:4/84-

Status: Deferred

(INDIA) LIMITED

ALC3/2016 26.05.2016

HQ File

RLA File

Lic.No/Date:0610038234 Defer

5 :01/84/050/00254/AM16/

:06/24/040/00030/AM16/

08.10.2015

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the chemical characteristics to usages for making in the export product. NC decided wait for their reply. The case for re-listing on 23.06.2016.

Case No.:17/24/84-

Party Name:LOYAL

Meet No/Date:4/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2016 26.05.2016

HO File

RLA File

Lic.No/Date:3510044808 Defer

6 :01/84/050/00269/AM16/

:35/24/040/00041/AM16/

16.10.2015

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.06.2016.

Case No.:7/24/84-ALC3/2015 Party Name: A.M. VINYL

Meet No/Date:4/84-

Status: Deferred

PVT.LTD.,

ALC3/2016

26.05.2016

HQ File

RLA File

Lic.No/Date:0510395966 Defer

7 :01/84/050/00259/AM16/

:05/23/040/00300/AM16/

19.10.2015

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application of the firm has been sent to DIPP for examine/comments of the case. NC decided to wait for their comments and the case for re-listing on 23.06.2016.

Case No.: 19/28/84-

Party Name: HIMATSINGKA Meet No/Date: 4/84-

Status: Deferred

ALC3/2015

SEIDE LTD

ALC3/2016

26.05.2016

HQ File

RLA File

Lic.No/Date:0710109005 Defer

8 :01/84/050/00351/AM16/

:07/24/040/00263/AM16/

05.11.2015

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.06.2016.

Case No.:7/28/84-ALC3/2015 Party Name:GLOTEX

**FASHIONS** 

Meet No/Date:4/84-

Status: Approved

ALC3/2016 26.05.2016

HQ File

:01/84/050/00339/AM16/

RLA File :04/24/040/00161/AM16/ Lic.No/Date:0410161317

17.11.2015

<sup>9</sup> Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the reply of the firm has been received on 24.05.2016. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:44/30/84-

Party Name: PIONEER

Meet No/Date:4/84-

Status: Reject

ALC3/2015

**EMBROIDERIES LTD** 

ALC3/2016

26.05.2016

HO File

RLA File

Lic.No/Date:0310800297

:01/84/050/00440/AM16/

:03/95/040/00531/AM16/

18.11.2015

10 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this Directorate to the firm on 17.03.2016. The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:40/30/84-

Party Name: MACRO

Meet No/Date:4/84-

Status: Deferred

ALC3/2015

INTERNATIONAL CO.

ALC3/2016 26.05.2016

HO File

RLA File

Lic.No/Date:0310800949 Defer

:01/84/050/00436/AM16/

:03/95/040/00415/AM16/

11.12.2015

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.5.2016 for submit the stage wise wastage of Polyester and fibre as the higher wastage requirement of inputs in this case. The reply of the firm is not received so far. NC decided to wait for their reply and defer the case for 23.06.2016.

Case No.: 42/30/84-

Party Name: MACRO

Meet No/Date:4/84-

Status: Deferred

ALC3/2015

INTERNATIONAL CO.

ALC3/2016

HO File

RLA File

26.05.2016

:01/84/050/00438/AM16/

:03/95/040/00620/AM16/

Lic.No/Date:0310800940 Defer 11.12.2015

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.5.2016 for submit the stage wise wastage of Polyester and fibre as the higher wastage requirement of inputs in this case. The reply of the firm is not received so far. NC decided to wait for their reply and defer the case for 23.06.2016.

Case No.:4/28/84-

Party Name: KERALA CENTRAL CO-OP.

Meet No/Date:4/84-

Status: Deferred

ALC3/2015

DINESH BEEDI WORKERS

ALC3/2016 26.05.2016

HO File

RLA File

Lic.No/Date:1010059341 Defer

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of the firm was not satisfactory as desired by NC. Accordingly, Committee decided to call the measurement chart and CAD of the product in this case and defer the case for re-listing on 23.06.2016.

	Case No.:1/26/84- ALC3/2015	Party Name: DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:4/84- ALC3/2016 26.05.2016	Status:Deferred
1.4	HQ File:01/84/050/00313/AM16/	RLA File :09/24/040/00517/AM16/	Lic.No/Date:0910062977	Defer Date:23.06.2016

Decision: Committee considered the case as per agenda and noted that a letter has been sent to RA, Hyderabad on 19.02.2016 to furnish the hard copy of the application of the firm. reply is not received so far. Accordingly, Committee decided to remind them and deferred the case for re-listing on 23.06.2016.

Case No.:35/30/84- ALC3/2015	Party Name:CIL TEXTILES PRIVATE LIMITED,	Meet No/Date:4/84- ALC3/2016 26.05.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:5610004779	Defer
:01/84/050/00431/AM16/	:56/24/040/00044/AM16/	18.12.2015	Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the justification of wastage claimed for uses of chemical and percentage of each inputs in this case. The reply is not received from the firm so far. NC decided to wait for their reply and defer the case for re-listing on 23.06.2016.

Case No.:37/30/84- ALC3/2015	Party Name: CIL TEXTILES PRIVATE LIMITED,	Meet No/Date:4/84- ALC3/2016 26.05.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:5610004778	Defer
:01/84/050/00433/AM16/	:56/24/040/00043/AM16/	18.12.2015	Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the justification of wastage claimed for uses of chemical and percentage of each inputs in this case. The reply is not received from the firm so far. NC decided to wait for their reply and defer the case for re-listing on 23.06.2016.

1000000	se No.:32/30/84- C3/2015	Party Name: M. G. CLOTH PVT. LTD.,	Meet No/Date:4/84- ALC3/2016 26.05.2016	Status:Deferred
- 4	File	RLA File	Lic.No/Date:0510397198	Defer
	84/050/00428/AM16/	:05/24/040/00492/AM16/	05.01.2016	Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have not given the measurement chart and CAD of the product in this case. Accordingly, Committee decided to ask the firm to submit the measurement chart and CAD. The case stands deferred for re-listing on 23.06.2016.

Case	No.:46/30/84-
	3/301 =

Party Name: ORIENT

Meet No/Date:4/84-

Status: Deferred

ALC3/2015

FASHION EXPORTS(INDIA) ALC3/2016 PVT.LTD.

26.05.2016

HO File

**RLA File** 

Lic.No/Date:0510397406 Defer

18 :01/84/050/00442/AM16/

:05/24/040/00519/AM16/

22.01.2016

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 23.06.2016.

Case	No.:15/32/84-
1/17/27	23V2323232

Party Name: GALAXY

Meet No/Date:4/84-

Status: Approved

ALC3/2015

**ELEGANT FASHIONS** PRIVATE LIMITED

ALC3/2016 26.05.2016

RLA File

HO File :01/84/050/00462/AM16/

:05/23/040/00447/AM16/

Lic.No/Date:0510397505

04.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions

Case No.:1/30/84-

Party Name: KARUR

Meet No/Date:4/84-

Status: Deferred

ALC3/2015

K.C.P.PACKKAGINGS

ALC3/2016 26.05.2016

HO File

RLA File

LIMTED.

Lic.No/Date:3210077817

Defer

:01/84/050/00397/AM16/ :32/24/040/00037/AM16/

09.02.2016

Date:23.06.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Coimbatore. NC decided to call the three set of application from RA, Coimbatore. The case stands deferred for re-listing on 23.06.2016.

Case No.:1/2/84-ALC3/2016 Party Name:SANJAY TUBE

Meet No/Date:4/84-

Status: Approved

INDUSTRIES.

ALC3/2016 26.05.2016

HO File

RLA File

Lic.No/Date:0210206484

21 :01/84/050/00001/AM17/

:02/24/040/00194/AM16/

10.02.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/30/84-

Party Name: GANGA

Meet No/Date:4/84-

Status: Deferred

ALC3/2015

ACROWOOLS LIMITED

ALC3/2016

26.05.2016

HO File

RLA File

Lic.No/Date:3010103723 Defer

<sup>22</sup> :01/84/050/00398/AM16/

:30/24/040/00040/AM16/

11.02.2016

Date:23.06.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. NC decided to call the three set of application from RA, Ludhiana. The case stands deferred for re-listing on 23.06.2016.

Case No.:50/30/84-

Party Name: RISHI TECHTEX Meet No/Date: 4/84-

Status: Deferred

23 ALC3/2015

LTD

ALC3/2016

26.05.2016

HQ File

RLA File

Lic.No/Date:0310802672 Defer

:01/84/050/00446/AM16/

:03/95/040/00772/AM16/

17.02.2016

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 25.05.2016 for their comments, NC decided to wait for their comments and deferred the case for re-listing on 23.06.2016.

Case No.:6/4/84-ALC3/2016 Party Name:MACRO

Meet No/Date:4/84-

Status: Deferred

INTERNATIONAL CO.

ALC3/2016

26.05.2016

HO File

RLA File

Lic.No/Date:0310802665 Defer

24 :01/84/050/00030/AM17/

:03/95/040/00694/AM16/

17.02.2016

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments and deferred the case for re-listing on 23.06.2016.

Case No.:7/4/84-ALC3/2016 Party Name:SHAKTI CORDS Meet No/Date:4/84-

Status: Deferred

PRIVATE LTD

ALC3/2016 26.05.2016

HO File

RLA File

Lic.No/Date:3510044897 Defer

25 :01/84/050/00031/AM17/

:35/24/040/00066/AM16/

07.03.2016

Date:23.06.2016

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Madurai. NC decided to call the three set of application from RA, Madurai. The case stands deferred for re-listing on 23.06.2016.

Case No.:1/4/84-ALC3/2016 Party Name:METRO

Meet No/Date:4/84-

Status: Deferred

MERCHANDISING MANUFACTURERS ALC3/2016

26.05.2016

HQ File

RLA File

Lic.No/Date:0310803284 Defer

:01/84/050/00025/AM17/

:03/95/040/00979/AM16/

14.03.2016

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the firm has not furnish the justification of higher wastage claimed for uses of grey and printed fabric of inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to furnish the above alongwith sample of the product. The case for re-listing on 23.06.2016.

Case No.:2/4/84-ALC3/2016 Party Name:SAATI

Meet No/Date:4/84-

Status: Approved

KUSUMGAR INDIA PVT. LTD.

ALC3/2016 26.05.2016

HQ File

RLA File

Lic.No/Date:0310803624

:01/84/050/00026/AM17/

:03/95/040/00985/AM16/

30.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing 5% wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:3/4/84-ALC3/2016 Party Name: WELSPUN

INDIA LIMITED

Meet No/Date:4/84-

ALC3/2016

26.05.2016

Status: Approved

28

RLA File

Lic.No/Date:0310803673

HQ File

Decision: Committee considered the case as per agenda alongwith other relevant papers and norms in respect of the Advance Authorisation issued in this case by allowing 17% wastage on net content in the export product as per SION J-370.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/2/84-ALC3/2016 Party Name: ARVIND

Meet No/Date:4/84-

Status:Deferred

**GOODHILL SUIT** 

ALC3/2016

26.05.2016

MANUFACTURING PRIVATE LIMITED

Lic.No/Date:0810137659 Defer

29 HQ File :01/84/050/00002/AM17/ RLA File :08/24/040/00461/AM16/

12.04.2016

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments and deferred the case for re-listing on 23.06.2016.

Case No.:4/4/84-ALC3/2016 Party Name: SHANKAR

Meet No/Date:4/84-

Status: Deferred

PACKAGINGS LIMITED

ALC3/2016 26.05.2016

HO File

**RLA File** 

Lic.No/Date:0310803989 Defer

30 :01/84/050/00028/AM17/

:03/95/040/00906/AM16/

15.04.2016

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments and deferred the case for re-listing on 23.06.2016.

Case No.:5/4/84-ALC3/2016 Party Name:SHANKAR

Meet No/Date:4/84-

Status: Deferred

PACKAGINGS LIMITED

ALC3/2016

26.05.2016

HQ File

RLA File

Lic.No/Date:0310803987 Defer

31 :01/84/050/00029/AM17/

:03/95/040/00904/AM16/

15.04.2016

Date:23.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments and deferred the case for re-listing on 23.06.2016.

Case No.:8/4/84-ALC3/2016 Party Name: NARASIMHA

Meet No/Date:4/84-

Status: Deferred

MURTHY.MR(PROP.TECHNO ALC3/2016 FLEX INDUSTRIES)

26.05.2016

HO File

RLA File

32 :01/84/050/00032/AM17/

:07/24/040/00041/AM17/

Lic.No/Date:0710109820 Defer 16.05.2016

Date:23.06.2016

**Decision:** Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. NC decided to call the three set of application from RA, Bangalore. The case stands deferred for re-listing on 23.06.2016.

(33)

.01/84/050/00166/AM-14/DES-V
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in respect of Advance Authorization No. 5610002599 dated 07.08.2013

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 31.03.2016 for correction in description of export product as per amendment sheet issued by RA, Indore on 08.08.2013 in respect of Adv.Authorisation No. 5610002599 dated 07.08.2013. Accordingly, Committee decided to refix the norms in respect of Advance Authorisation issued in this case as details below:

S.No.	Export Product allowed earlier	Export Product allowed now	Export Quantity	Import item	Quantity allowed
1.	Actylic coated fabric (single side) (Net content	Coated Fabric	4,15,350 kgs	Celvolit 1602 (on solid content basis )	1,25246 Kgs (including 3% wastage)
	Celvolit 1602- 1,21.598 kgs & Titanium Dioxide-51,700 Kgs.	Celvolit 1602- 121598 Kgs & Titanium Dioxide-51700 Kgs		Titanium Dioxide	53,251 Kgs (including 3% wastage)

RA concern may take necessary action subject to compliance of other usual conditions.

(34)

Case No.49	M/s. Vismaya International	
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/050/00352/AM-11/DES-V	
RA. F.No. 05/24/040/00376/AM11		

Fixation of norms in respect of Advance Authorization No.0510283395 dated 07.02.2011

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Advance Authorisation issued in this case as per CAD/CAM as details below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen Woven 100% Cotton Lining Ladies Dress GSM 110+/-10%	994 Nos	100% Linen Woven Fabric Width 63" GSM 110+/-10%	4.76 Sqm
2.	100% Linen Woven 100% Cotton Lining Ladies Dress GSM 110+/-10%	316 Nos	100% Linen Woven Fabric Width 63" GSM 110+/-10%	4.76 Sqm
3.	100% Linen 100% Cotton Lining Woven Ladies Shorts GSM 163+/-10%	840 Nos	100% Linen Woven Fabric Width 63" GSM 163+/-10%	1.89 Sqm

GSM should match in import and export

RA concern may take necessary action subject to compliance of other usual conditions.

(35)

Case No.50	M/s. Dhruv globals Ltd.	
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/171/27/AM-16/DES-V	
RA. F.No. 05/25/039/00021/AM15		

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Fixation of norms for the export product "Knitted Ladies Top", Style Nos. NR294443MI, NR319123MI, NR319063MI, NR319063WN and NR315326MI in respect of Annual Advance Authorization No.0510393516 dated 11.03.2015.

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No. 51	M/s. Sumilon Industries Ltd	
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/50/327/AM-15 /DES-V	
RA. F.No. 52/24/040/00051/AM15		

Fixation of norms in respect of Advance Authorization No. 5210041367 dated 31.12.2014

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015 and also observed that the case has referred to DIPP on 20.05.2016 for their comments. NC decided to wait for their comments.

(37)

Case No. 52	M/s. Sumilon Industries Ltd	
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/50/326/AM-15 /DES-V	
RA. F.No. 52/24/040/00052/AM15		

Fixation of norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015 and also observed that the case has referred to DIPP on 20.05.2016 for their comments. NC decided to wait for their comments.

(38)

Case No. 53	M/s.WilliamGoodacre& Sons India Pvt. Ltd.
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/50/101/AM-11 /DES-V
RA. F.No. 10/24/040/00025/AM11	

Re-fixation of norms in respect of Advance Authorization No. 1010039361dated 07.07.2010

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that deficiency letter issued by DIPP on 20.11.2015 to the firm. The reply is not received from the firm. Accordingly, Committee decided to remind the firm to furnish the desired information called by DIPP on 20.11.2015 and defer the case for re-listing on 23.06.2016.

(39)

Case No. 39	M/s. Times Fibrefills (P) Ltd.	
NC Meeting No. 04/AM-17 dt 26.05.2016	File No.01/84/50/386/AM-16 /DES-V	
RA. F.No. 02/24/040/00172/AM16		

Re-fixation of norms in respect of Advance Authorization No. 0210206370 dated 17.12.2015

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm have requested vide e.mail dated 23.05.2016 for re-fixation of norms in respect of Advance Authorization No. 0210206370 dated 17.12.2015. Accordingly, Committee decided to re-fix the norms in respect of Advance Authorisation issued in this case as per written comments of DIPP conveyed vide their U.O. No. 7/21/16-TSW dated 25.05.2016 as detailed below

20						
1	S.No.	Export Product	Export	Import item	Quantity	Quantity







		Quantity		allowed earlier	allowed now
1.	Non woven Geotextile Bag – 1700 X 1250mm (containing virgin polypropylene staple fibre, UV stabilized 8 Denier X 64 mm raw white)	14666.1 kg	Virgin polypropylene staple fibre, UV stabilized (8 Denier X 64mm raw white)	17159.337 Kg	18039.303 Kg

Kup .

done

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